SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12247/2023

(Arising out of impugned judgment and order dated 23-03-2023 in WPC No. 7391/2022 passed by the High Court of Delhi at New Delhi)

NAVEEN ARORA Petitioner(s)

VERSUS

HIGH COURT OF DELHI & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date: 03-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Vinay Garg, Sr. Adv.

Mr. Arjun Singh Bhati, AOR

Mr. Vivek Singh, Adv. Mr. Apurv Parashari, Adv. Mr. Vineet Budhiraja, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

ORDER

We do not find any valid reason to interfere with the impugned judgment and hence, the Special Leave Petition stands dismissed.

Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR